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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 548/96

Date of Order: 1.5.96

BETWEEN :

1. G.Ramachandra Rao
2. B.Tulsidas
3. S.Ganapathi Rao
4. T.Narsingh Rao

.. Applicants.

A N D

1. The Union of India rep. by its Secretary, Ministry of Defence, Senabhaban, New Delhi - 110 011.
2. The Director of Naval Armament Inspection, Naval Headquarters, DHQ Post Office, New Delhi - 11.
3. The Controller General of Defence Accounts, DHQ Post Office, New Delhi.
4. The Chief Inspector of Naval Armament, ^{mc} Visakhapatnam.
5. The Senior Inspector of Naval Armament, Naval Armament Inspectorate, Kanchanbagh, Hyderabad.

.. Respondents.

Counsel for the Applicants.

.. Mr. K. Sudhakar Reddy

Counsel for the Respondents

.. Mr. V. Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

There are 4 applicants in this OA. They are presently ~~working~~ ^{working} as Senior Chargemen (Ammunition) under R4. The post of Chargemen was in the grade of Rs.380-560 and the post of Senior Chargemen (Ammunition) was in the scale of Rs.425-700 prior to the introduction of the 4th Pay Commission Scales of pay. These

2 grades namely Rs.380-560 and 425-700 of Chargemen and Senior Chargemen were merged and made as one scale namely Rs.1400-2300 in the 4th Pay Commission. The applicants when promoted to the post of Senior Chargemen from the post of Chargemen (Ammunition) they represented for fixing their pay in the post of Senior Chargemen following FR 22 'Q' (now numbered as FR 22 (1) (a) (1)) eventhough they were in the same scale of pay namely Rs.1400-2300. But that representation was rejected. Aggrieved by the above they filed this OA praying for a direction to the respondents authorities to fix their pay on the promotion of Chargemen Grade (Ammunition) to the Senior Chargemen grade of Ammunition in the pay scale of Rs.1400-2300 from the date of their actual promotion and grant all consequential benefits by applying FR 22 'C' (now numbered as FR 22 (1) (a) (1)).

2. The learned counsel for the applicant brought to my notice the direction given in OA.1190/93 decided on 10.11.94, the applicants in that OA were also promoted from the post of Chargemen (Ammunition) to the grade of Senior Chargemen (Ammunition) and they also prayed for fixing their pay following FR 22 'C' (now numbered as FR 22 (1) (a) (1)). That case was fully examined taking into account various citations in this connection and the Tribunal came to the conclusion that the prayer in that OA had to be allowed. As the applicants in this OA are also similarly situated as the applicants in the above referred OA, There is no need to differ from the judgement already delivered by this Tribunal dated 10.11.94 in OA.1190/93. The learned standing counsel for the respondents was also ~~fairly~~ submitted that this case is ~~fairly~~ covered by the decision of this Tribunal in the referred OA.

3. In view of what is stated above the respondents are directed to refix the pay of the applicants herein by applying FR 22 'C' (now numbered as FR 22 (1) (a) (1)) from the date on which

.. 3 ..

the applicants were promoted to the post of Senior Chargemen (Ammunition). Arrears accruing shall be paid to the applicants within a period of 3 months from the date of receipt of a copy of this order.

4. The OA is ordered accordingly. No costs.

~~one~~
(R. RANGARAJAN)
Member (Admn.)

Dated : 1st May, 1996
(Dictated in Open Court)

1st May 1996
Dy. Registrar (S)

sd

DA-54896

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Copy to:-

1. The Secretary, Ministry of Defence, Union of India, Sena Bhavan, New Delhi-011.
2. The Director of Naval Armament Inspection, Naval Headquarters, DHQ Post Office, New Delhi-11.
3. The Controller General of Defence Accounts, DHQ Post Office, New Delhi.
4. The Chief Inspector of Naval Armament, Naval Armament Inspectorate, Kanchanbagh, Hyderabad.
5. The Senior Inspector of Naval Armament, Naval Armament Inspectorate, Kanchanbagh, Hyderabad.
6. One copy to Sri. K. Sudhakar Reddy, advocate, CAT, Hyd.
7. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M&A)

DATED: 1/5/96

ORDER/JUDGEMENT

N.A.NO/R.A/C.A.No.

IN

B.A.NO.

548796

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

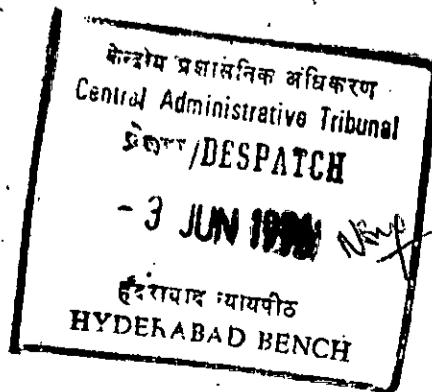
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ORDERED/REJECTED

NO ORDERS AS TO COSTS

* * *

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